

**Government of Jammu and Kashmir
Civil Secretariat, Finance Department**

Notification
Jammu, the 24th December, 2009.

SRO-400 In exercise of the powers conferred by proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor is pleased to direct that the following amendments be made in Jammu and Kashmir Civil Service Regulation, namely:-

i) *"In Article 167 dealing with Pension Rules under the caption 'SECTION I – EXTENT OF APPLICATION' after exception 5, the following shall be added as exception (6):-*

"(6) The State Government Employees appointed on or after 01.01.2010 shall be governed by "New Pension Scheme" as per Article 249-M(B) added after 249-M(A) and accordingly, the existing Pension Rules shall not be applicable to Government Employees appointed or brought on regular establishment on, or after, 01.01.2010".

ii) *The following shall be added as Article 240-GG below Article 240-G :*

"Art. 240-GG: The provisions regulating grant of gratuity and Death-Cum-Retirement Gratuity contained in Art. 240-B to Art. 240-G shall not be applicable to Government Employees appointed to the service/posts of the State or brought on regular establishment on or after, 01.01.2010".

iii) *The following shall be added as Note below Art. 249-A :*

"Note: The provisions of chapter XIX-A shall not be applicable to the State Government Employees appointed to the service/posts of the State or brought on regular establishment on, or after, 01.01.2010".

iv) *The following shall be added after the above 'Note' as 'Chapter-XIX-AA' under the caption "Defined Contributory Pension Scheme"*

“Chapter XIX-AA
Defined Contributory Pension Scheme

249-M(B): Entrants to State Government service joining Government service on or after 01.01.2010 shall be governed by the Defined Contributory Pension Scheme as contained in Schedule XXIII of these regulations”.

v) (a) ***In Schedule XV, the following shall be inserted as Rule 3-A:***

v) ***“3A. These Rules shall not be applicable to Family members of Government Employees appointed to the service/posts of the State or brought on regular establishment on, or after, 01.01.2010. Hence, with effect from the date of commencement of Defined Contributory Pension Scheme as per Art. 249-M (B), no family pension/Death Cum Retirement Gratuity Service gratuity shall be admissible in favour of family members of such Government Employees as have been appointed on, or after, 01.01.2010 and thereafter may die in harness or after retirement.***

(b) ***The existing Rule 3A shall be renumbered as Rule 3AA.***

(vi) ***A new Schedule shall be inserted as Schedule XXIII after Schedule XXII as per Annexure-A of this notification:-***

vii) ***In the rules regulating General Provident Fund forming Appendix XVI-A, the following shall be inserted as Rule 3 A below Rule 3:***

“3-A The provisions of Rule 1 above shall not be applicable in respect of Government servants appointed on any post/service of the State or brought on regular establishment on, or after, 01.01.2010. All such employees shall be governed by Tier-II Account of Defined Contributory Pension Scheme as per Article 249-M (B)”.

Sd/-

Commissioner/Secretary to Government
Finance Department